

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

R.A. 38/94 in

O.A. NO. /423/92
T.A. NO.

DATE OF DECISION 21.11.94

Ganimiya Kamimiya Kazi

Petitioner

Shri P.K.Handa

Advocate for the Petitioner (s)

Versus

Union of India & ors.

Respondent

Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. K. Ramamoorthy : Member (A)

The Hon'ble Mr. Dr. R.K.Saxena : Member (J)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

Ganimiya Karimmiya Kazi,
Qr. No. 446/A, Railway Colony,
Near Sardarnagar,
Baroda.

Applicant

Advocate Shri P.K. Handa

versus

1. Union of India, Through:
General Manager, Wl Rly.,
H.Q. Office, Churchgate,
Bombay.
2. Divl. Rly. Manager, Wl Rly.,
Divisional Office,
Pratapnagar, Baroda.
3. Sr. Divl. Mech. Engineer, W. Rly.,
Divisional office,
Pratapnagar, Baroda.
4. Sr. Divl. Accounts officer, W. Rly.,
Divisional office,
Pratapnagar, Baroda.

Respondents

Advocate

(BY CIRCULATION)

O R D E R

R.A. 38/94 in

O.A. 423/92

Date: 21.11.94.

Per : Hon'ble Dr. R.K. Saxena, Member (J)

By this review application, firstly it has been urged that the ratio of the judgment in the case T.N. Bhargava vs. Union of India of Jabalpur Bench has not been properly appreciated; and secondly it is pointed

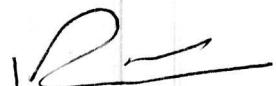
out that in last para of the judgment, ' there is merit in the case', has been observed ^{and} ~~that~~ yet the application is rejected.

2. We do not find that the ratio of T.N.Bhargava's decision was not understood. Moreover, that is no ground for review.

3. So far the second ground is concerned, it may be made clear that the discussion of the facts and cited case, law lead to one and the same conclusion that there was no substance in the case. If the word ' no' before ' merit' is omitted in the hand written judgment of twelve pages, and the application was rejected, it shall be deemed slip of pen. Thus it is also no ground of review. The application stands rejected.



(Dr. R.K. Saxena)
Member (J)



(K. Ramamoorthy)
Member (A)

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